[The Deputy Chairman.] Dange papers were not laid on the Table. Since then we have gone into the records and And that they were laid on the Table by the Minister of Parliamentary Affairs on the 3rd June.

SHRI DAHYABHAI V. PATEL (Gujarat): Madam, they should have been circulated to Members since so many Members asked for them.

THE DEPUTY CHAIRMAN: Well, they were laid on the Table and it is for you to see those papers.

THE PREVENTION OF FOOD ADULTERATION (AMENDMENT) BILL, 1963

THE DEPUTY MINISTER IN THE MINISTRY OP HEALTH '(DR. D. S. RAJU): Madam, I beg to move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Prevention of Food Adulteration Act, 1954, and resolves that the following Members of the Rajya Sabha be nominated to serve on the said Joint Committee: -

- Shrimati C. Ammanna Raja.
- 2. Shri Arjun Arora.
- 3. Shri R. K. Bhuwalka.
- 4. Shri, J. C. Chatterji.
- 5. Shri K. Damodaran.
- 6. Shrimati Jahanara Jaipal Singh.
- Shri Shantilal Kothari.
- 8. Shri S. S. Mariswamy.
- 9. Shri Deokinandan Narayan.
- 10. Shri Palat Kunhi Koya.
- Shri Niranjan Singh."

The question was proposed.

SHRIMATI TARA RAMCHANDRA SATHE (Maharashtra): Madam, I rise to support the Prevention of Food Adulteration (Amendment) Bill 1963. The purpose of this Bill is

two-fold: to give powers to the Union Government to appoint the inspectors, and to make the Act more deterrent. Madam, the hon. Minister has confessed that the tendency is in-crea.ingl to indulge in adulteration, and we too come across this in our daily life. Adulteration no doubt is a social evil. We must feel ashamed of this social evil and we must try our best to fight this evil.

Madam, what are the things which are adulterated? They are: salt, chilli powder, spices, cereals with tiny stones and other weeds, jowar, bajra, rice with white stones, milk, butter, ghee, atta and what not, all sorts of eatables and mitayees, and now medicines, cement and such things and even finished goods like bicycles, motor cars, etc. We find every day of our life that there is adulteration. What is this? Is this our culture? Is this our sansferiti of which we speak so often? Is this our national character, Madam? Why should this happen? There is something wrong somewhere. Let us search our minds and let us see what is our national character.

Coming to some instances, Madam, I see here in Delhi that all the people are accustomed to eat chapati. Here in the Delhi market we get only atta. If we want to purchase wheat and get it ground ourselves in the chakkis, then we do not get it unless we give them 10 kilos. On our side we can go to any chakki and even ask for half a seer and get it ground. But why this is not so in Delhi I do not understand. So I appeal through you to the Government that they should look into this matter and should order all the grinding machines here or mills that we should get whatever quantity we like. In that way only we will get pure atta. It is said that in the atta (he powder of tamarind seeds is mixed, and I see that when we bring the wheat and get hground ourselves, we can get good chapatis. Otherwise in the bazaar we get adulterated ones.

Going through the debates in 1954 when this Bill was discussed I came across many speeches of hon. Members who had referred to the so-called ghee that is hydrogenated oil or Dalda or Vanaspati or Bath or whatever be the common names for that. I do not understand why this is not banned by the Government because this is harmful to our health and it is adulterated, not pure ghee. If we want pure ghee, it is very difficult to get in the I heard the process of how they bazaar. mix it with ghee. This Vanaspati is mixed first with milki and it is boiled. Then they make it into curd and then the butter is made, and this mixture we cannot detect. We are not able to smell it. If we put it on the fire, then suddenly the Vanaspati which is mixed there melts and the layer comes up and the butter is changed into a white watery substance. not understand why this is not stopped. Some fifteen years back we learned that the Haffkeine Institute at Bombay made experiments on rats and they had found third generation of those that in the rats, most of them turned hlind. So, this is not really annasuddhi; what we call annasuddhi is pure ghee. We the adulterated one. It should be mixed with some colour. I do not understand why the Government does not compel those people to do that. When we started our propaganda, the vested interests were so much agitated that they also started their propaganda, and it is a common thing for them to say that it is a sort of ghee which the poor man will get.

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Coming to other things, we see that whenever there is foreign collaboration and the quality control is in their hands, we get good things. For example, take a small thing like the Coca Cola; they are very careful to see that the standard is maintained. Tf the quality control is in the hands of Indians, we see that we do not get good quality. For example, let us

It is not pure ghee. It is hydrogenated

oil. If is a most dangerous thing.

take some of the finished goods like the Ambassador cars, Hind bicycles, In the olden days machines were good but now steel of inferior quality is used. The foreign ers are very proud of their products. When the Coir Bill was being discussed here, the hon. Minister refer red to and pressed this point again and again of quality control in which When there was some ex we lack. port of pepper and it was demanded on a large scale, it is said that our traders mixed papita seeds with that. Then there were no orders for them. We have to lose our name and they say that Indians are not So, thi_s is a national problem also and we should be very careful about

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Coming to the foreigners' character, again I can quote the instance of the Rolls Royce machine. Throughout the world, wherever they go, they keep up quality control and they are proud of that. Whatever he the cost, they maintain their fame. It is learnt that in one of they grumbled that the countries machine was not oodl Immediately the manufacturers sent some people by plane. Those people found that the machine was quite all right but the fuel which was used in it was not of the best So, they are always careful to see that quality control is there and that the quality remains the same. Well, why can't we do that? Why is it so there? Where is our sanskrithi andl culture? What is sanskrithi? We know all that. We speak in the name of sanskrithi. Acharya Vinoba Bhave has defined sanskrithi nicely. There three things, prakrithi, vikrithi and sanskrithi. While defining prakrithi, Acharya Vinoha Bhave has said that natural appetite is there and we consume. It is *prakrithi*. When we consume too much, it becomes vikri-tht. And while sanskrithi, he says this. defining Suppose we are just at the table to take our food and somebody comes. With smiling face we must offer him whatever we have.

[Shrimati Tara Ramchanra Sathe.] We should not take it without him. This is our *sanskrithi* and this is our culture. But we are going far away from this ideal. We are becoming selfish and thereby we want to gain ourselves at the cost of others. On the contrary, we should serve our country at our cost. How do we behave if there is control and rationing? There is blackmarketing. The sellers and the buyers, both, are responsible for that. But the buyers will criticise the sellers and the sellers will criticise the buyers. If there is prohibition—such a good principle which should be followed— there is illicit distillation. When there is the Sadachar Samiti. we try to nip it in the bud. criticise it.

Prevention of

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(Te ke no. Janimahe)

Lastly, I would say that everybody amongst us should be very careful about this. Those who adulterate such things, we must boycott them. The Government is also here and it 16 taking more powers in its hands. I wish that the machinery works with more zeal, is loyal and sincere. But only the machinery will not be able to do it. They are starting some laboratories also, where they will be able to check these things. But we ourselves must help here. It is not to help the Government alone, but It is the national character. Thereby we help ourselves also. What is the laboratory to test us? We must not indulge in such adulteration. Not only that. We must not spare anybody who does this. Whether we are doing justice to ourselves or not, we can ask ourselves, ask what is called our Athmaram, which can give evidence whether we are honest or not. Everybody amongst us is responsible for this sort of adulteration. And I hope that all those who are very much responsible for this will help the Government to do away with this social evil.

Madam, with these words, I support this amendment.

श्री विमलकुमार मन्नालालजी चौरडिया (मध्य प्रदेश) : उपाध्यक्षा महोदया, जो बिल प्रस्तुत हुमा है वह खाद्य सामग्री में मिलावट न हो, उस पर रोक लगाने के लिये । हमारे यहां इस सम्बन्ध में से कान्न हैं, लेकिन कान्न के होने के बावजुद भी हमारे यहाँ मिलावट बढती जा रही है, इसकी अनभति समाज को भी है, विभाग को भी है और उसी दुष्टि से वह चाहते हैं कि काननों में कुछ ऐसा संशोधन करें कि हम मिलावट को कम कर सकें और रोक सकें। उनकी इच्छा तो यही है और इसी प्राशय से जो बिल सरकार लाई है उसका मैं स्वागत करता हूं, मगर उसके साथ साथ कार्य करने में जो तकलीफें माती हैं उनकी भोर भी शासन का ध्यान धाकवित करना चाहता ह ।

(.Amendment) Bill 1963

उनाध्यक्षा महोदया, यह देखने में आवा है कि जितने भी प्रकार की खाद्य सामग्री है लगभग सभी में मिलावट का काम प्रारम्भ है और यह लेबोरेटरीज के टेस्ट से भी पता लयता है और वंसे भी पता लगता है। अभी बोडे दिन पहले का समाचार बा कि अफगानिस्तान से चार लाख रुपये की हींग ग्राई, हमारे यहां लेबोरेटरी में उसकी जांच की गई तो पाया गया कि हींग बहुत ग्रन्छी। है, मगर दूसरी भार जब जांच की गई तो पाया गया कि चना और रेत मिला हवा है-यह लेबोरेटरी में भी गडबड़ हो जाती है, कभी जांच करने वालों की गडबड़ हो जाती है, कई बातें हैं । कई ऐसी शिकायतें हैं। कुछ दिन पहले यहां इल्दी का किस्सा हुआ, आटे का किस्सा हुआ, सब तरह की सामग्री में अधिक में अधिक मिलावट होती है। खाने के तेल में मिलावट होती है, बी में मिलावट होती हैं, दुध में मिलावट होती है, हींग में मिलावट होती है, मिर्ची में मिलावट होती है, हल्दी में मिलावट होती है, खाट में मिलावट होतीं है, जितनी भी खाद्य

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सामग्रियां हैं उन सब में मिलावट होती है ग्रीर ये मिलावट करने वाले बिल्कुल जैसे मृत्य बेचते हैं, मौत बेचते हैं, वैसा ही काम उनके हाथ में चल रहा है ग्रीर उनकी रोक हम कर नहीं पारहे हैं। यह केवल दिल्ली की समस्या हो, ऐसी बात नहीं है, सारे हिन्दुस्तान में, सारे भारतवर्ष में यह बात है। कुछ ऐसे स्यानों की बात को तो छोड़ दीजिये जहां रेल घोर मोटर के साधन नहीं पहुंचे हैं, जहां गिनती में रहने वाले लोग हैं, जो कि अपने सामने ही तेला के यहां तेल निकलका कर लेते हैं या ग्रपने सामने ही ब्री बनाने वाले से घी लेते हैं, वर्ना कोई भी ऐसा गांव, नहर या क्षेत्र नहीं बचा है जहां कि मिलावट की सामग्री नहीं बिकती। हो, जहां मिलावट की सामग्री नहीं मिले ग्रीर लोगों का स्वास्थ्य ठीक रहे। इस दृष्टि से हमारे विभाग ने कानून बनाया कि एडल्ट्रेशन करने वालों को सजा हो, गांव-में इस्पैक्टर्स रखे, फिर चं वि इंस्पैक्टर्स लोकल ग्रयारिटीज के ग्रन्तर्गत है, इसलिये वह ठीक तरह काम नहीं कर पाते. यह सोच कर हमारी सरकार ने कहा कि **इनको प्रान्तीय स्तर पर किया जाय और** *बेन्द्रीय* सरकार भी कु**छ इं**स्पैक्टर नियुक्त करे। लेकिन मैं एक बात पूछता चाहता ह कि क्या केवल इतनी सी व्यवस्था करने से हम फड एडल्ट्रेशन को रोक सकते हैं ?

उपाध्यक्षा महोदया, मिलावट में इकावट करने के लिये जो चार फैक्टर्स हैं उनमें सबसे पहला फैक्टर यह है, सब से पहली ग्रावश्यकता यह है, कि हमारे फुड इंस्पैक्टर्स ईमानदार हों। अगर हमारा स्वास्थ्य विभाग सर्वे कराये तो उनको पता लगेगा कि कम से कम ७५ फी सैंकड़ा फुड इंस्पैक्टर्स ऐसे हैं जो कि भ्रष्ट हैं भीर उसके परिणाम स्वरूप वह इस मामले में रोक तो करते नहीं मगर उनके रिश्वत प्राप्त करने के साधन बड जाते हैं।

मैं भपने क्षेत्र, अपने जिले की बात कहता हं। मेरे यहां ईमानदार फुड इंस्पैक्टर भी हैं, बेईमान फुड इंस्पैक्टर भी हैं । तो जो ईमानदार फुड इंस्पैक्टर है, उसकी भय बना रहता है, पंच लोग भी वहां सामने नहीं **ब्रा**ते हैं, किसी गांव में उसे मार-पीट का भय भी बना रहता है; क्योंकि फुड विभाग ने इंस्पैक्टरों के साथ कोई चपरासी या कांस्टेबिल नहीं दिया है जो कि जाकर उनकी रक्षाकर सके। उसका परिणाम यह हो रहा है कि फुड इंस्पैक्टर--जिनकी तनख्वाह भी कम है भौर जिन्हें भय भी है— सोचते हैं कि बेकार को झगडा क्यों मोल लो भौर यह विकल्प निकालते हैं कि रिश्वत भी खामो, मौज से रही भीर काम को भी चलने दो । तो परिणामस्वरूप एक क्षेत्र का इंस्पैक्टर ईमानदारी से काम करने की वजह से परेशान रहता है, उसकी रक्षा के लिये कोई साचन नहीं है, पंचों को बलाने के लिये उसके पास कोई कांस्टेबिल नहीं है, कोई नौकर नहीं है, कोई चपरासीं नहीं है भौर दूसरी तरफ एक दूसरे क्षेत्र का इंस्पैक्टर ऐसा है जो कि मौज से दौरे पर जाता है और सब काम बराबर सही मिलता है, एक एक नगह से सी सी रूपया महीना उसका बंधा है, मोटर साइकिल में घुमता है, मोटरों में घूमता है, तनख्वाह तो डेढ सी या दो सी रुपये है लेकिन घुमने के लिये मोटरे हैं, मोटर साइकिल हैं, सब साधन हैं। तो ऐसी स्थिति में चाहे जितने सख्त कानुन हम बनायें, चाहे कितनी भी सजाबढ़ा दें, कुछ नहीं होगा; बल्कि इससे उनके रिश्वत का रेशियो बढ़ता है, पहले मोटर साइकिल २ हासं पावर की थी तो अब साढ़े तीन हार्स पावर की दोगी, पहले छोटी मोटरें थीं ग्रब बड़ी मोटरें चलने लगेंगी। इसको रोकने के लिये जब तक हम ग्रपने विभाग को सक्षम नहीं करते तब तक कुछ काम चल नहीं सकता। इसके एक नहीं, कई उदाहरण दिल्ली में भी बराबर देखें जा सकते हैं। ग्रखबारों की रिपोर्ट है कि

[श्री विमलक्षमार मन्तालालजी चौरहिया] भ्रष्ट यधिकारियों के परिणामस्वरूप, भ्रष्ट इंस्पैक्टरों के परिणामस्बरूप हम यह मिलावट को रोकने में अक्षफल हैं। तो इसमें जो बेसिक फैक्टर है, जो फड़ इस्पैक्टर है उसकी बहुत ग्रच्छी तनस्वाह दी जाय ग्रीर उसके काम में जरा सी भी ढिलाई होते पर, उसके प्रति जरा सी भी शंका मालुम पड़ने पर उसके खिलाफ सब्त कार्यवाही की जाय; क्योंकि ये तो हमारे स्वास्थ्य की रक्षा के एक बहुत बड़े श्रंग हैं। ऐसी स्थिति में जब तक विभाग केवल दूसरे लोगों को सजा देने की बात को सोच कर ही चलेगा तब तक तो काम तो चलने वाला नहीं है। यह जो रक्षा का भार जिनके जिम्मे छोड़ा गया है, जो रक्षक के रूप में वहां रहते हैं, अगर वे गलती करते हैं और उस गलती को पकड़ा जाता है, उनके द्वारा भेजे गए मामले में गड़बड़ पायी जाती है तो उसके खिलाफ सन्त कार्यवाही की जानी चाहिये। यह पहले निगंय लेना होगा । उपाध्यक्षा महोदया, में मध्य प्रदेश की बात जानता है कि वहां की लेबोरेटरी में कई प्रकार की खाद्य शामग्री का अनालिसिस करने के लिये कोई सामग्री नहीं, यांजार नहीं । कभी यह भी वे कहते हैं इसमें तो कीड़े पैदा हो गए, बदबं आती है, इसलिये हम जांच करना चाहते ही नहीं। दही की जांच करने के लिये उनके पास एप्लायन्स नहीं। मार्वा,भेजा गया तो उसकी रिपोर्ट बाई नहीं और आते आते कहीं कहीं तो सम्पल्स भी गायब हो जाते हैं। मैं दो तीन उदाहरण जानता है कि फूड इन्सपैक्टर ने सम्पल भेज दिये. सम्पल भेजने के बाद लेबोरेटरी में भेजा, वहां से रिपोर्ट याती है और चंकि मालम हो गया कि यह इन्दौर की लेबोरेटरी में भेजा जाने वाला है तो हमारे यहां का दूध बेचने वाला पहले तो इन्स्पैक्टर के पास गया कि इसके डेड सी रुपये ले लीजिये; क्योंकि सजा होती है ३०० ६० । उसने कहा मझे तो लेना नहीं है। फिर वह इन्दार गया और वहां जाकर न जाने क्या किया कि

किसी ठरह खुश कर लिया और वहां से रिपोर्ट आ गई कि इसके दुध में मिलावट नहीं, कुछ नहीं, मगर वे इन्सपैक्टर भी जरा होशियार था। उसके पास एक और सैम्पन भी था जो उसने दसरी लेबोरेटरी में भेज रखा था, कलकत्ता। की एक लेबोरेटरी में । कलक्ता की लेबोरेटरी से समाचार आया कि उस सँग्पल में मिलावट है । तो वह सजा भी हो गई और उसकी रिश्वत के पैसे भी चले गए। तो इस तरह से यह हमारे यहां पर लेबोरेटरी में जो गडबड़ होती है, यह हींग का उदाहरण मैंने यहां दिया था। पहले टेस्ट में तो हींग बच्छी पाई गई और दूसरे टेस्ट में वह गड़बड़ पाई गई। अब लेबोरेटरी वाले चट से कह देंगे : हमको जो सेम्पल दिया गया वह अच्छा था ग्रीर बाकी जो दूसरा माल था वह खराव था। इस तरह से उसमें जो गलतियां होती हैं. तो अगर किसी लेबोरेटरी में कोई चीज गलत पायी जाय तो दूसरी लेदोरेटरी में दूसरी तरह की रिपोर्ट पायी जाय तो उसमें ठीक से इन्वेस्टीगेशन करके किसने गलती की है उसको सजा दी जानी चाहिये । यह दो फैक्टर्स तो हमको ठीक करने पडेंगे । तब हम अपेक्षा कर सकते हैं कि कोर्ट में जाने के बाद, कोर्ट ठं,क रास्ते से काम करे। हम जो सजा दे रहे हैं उसका उपयोग करना तभी संभव है, जब ये दो फैक्टर्स के खयाल से हम अपने विधान में व्यवस्था करें। हमारी मंत्राणी जी ने पहला जो कानून रखा था उसमें कुछ इस तरह की व्यवस्था जरूर की थी कि इस तरह की गडबड करने वालों से खिलाफ कार्यवाही की जाय । मगर इसमें कुछ ऐसा लगता नहीं । तो इस दृष्टि से भी कुछ किया जाना अच्छा है। भ्रव लेबोरेटरीज का जहां तक सवाल है, इन्सपैक्टर्स का जहां तक सवाल है, में सुक्षाय देना चाहंगा कि इन्सपैक्टर्स की तनस्वाह ठीक की जाय और अगर यह संभव हो . . .

شری این - ایم - انود: (مدراس) - اید دوست سے میں یہ پوچھنا چاھتا موں کہ همیشہ ان کا یہ رونا هے که همارے دیمی میں ایمان داری کی کمی هے - کیا تفخواہ کے بوها دینے سے ایمان داری ہوتھ جاتی هے - ؟

† [श्री एन० एम० सनवर (मद्रास) : ग्रंपने दोस्त से मैं यह पूछना चाहता हूं कि हमेशा उनका यह रोना है कि हमारे देश में ईमानदारी की कमी है । क्या तनख्वाह के बढ़ा देने से ईमानदारी बढ़ जाती है ?]

श्री विमलकुमार मन्नालालकी चौरड़िया: अगर अनवर साहब जरा गंभीरता से सोचेंगे तो इस नतीजे पर पहुंचेंगे कि यदि कोई ईमानदार आदमी को ईमानदार रखना है तो इसके लिये अत्यंत आवश्यक है कि उसकी पेट भरने लायक दिया जाय । अगर किसी ईमानदार आदमी को भी बेईमान बनाना है तो उसके पेट पर पट्टा बांध दीजिए और खाने को कम दीजिए, वह मजबूर होकर बेईमान बन जायगा ।

شری این - ایم - انور: میرا تجربه
هـ هلدوستان میں ۲۵ کرور میں سے
۲۰ کرور فریب فریا ایسے هیں جو بوے
ایمان دار هیں اور امیر سے امیر ایسے
هیں جو بے ایمان هیں - تلخوالا اور
ایمانداری میں کیا رشته هے ۲

†[श्री एन० एम० अनवर : मेरा तजुर्बा है। गुर्वा हिन्दुस्तान में ४५ करोड़ में से ४० करोड़ गरीब ऐसे हैं जो बड़े ईमानदार हैं श्रीर अभीर ऐसे हैं जो बेईमान हैं। तनख्वाह और ईमानदारी में क्या रिस्ता है ?]

श्री विमलकुमार मन्नालालजी चौरड़िया: मँतो यहां ज्यादा तनख्वाह की वात इस सीमा तक कर रहा हूं कि कम से कम उनको खाने को मिले। ग्राज की स्थिति में हमारे फूड इंस्पैक्टर को उतना नहीं मिलता है कि वह अपने कुटुम्ब का पालन पोषण कर सकें। तो इस दृष्टि से पहले तो उसे बेतन ठीक दिया जाना चाहिये और दूसरे उस फूड इंसपेक्टर के साथ में एक कांस्टेबिल हो जिससे वह पंचों को बुलाने के लिये या कोई ऐसा काम करने के लिये, जैसे कि उसे अपने क्षेत्र में घूमना पड़ता है, तो उसकी रक्षा का साधन होना चाहिये।

जहां तक लेबोरेटरीज का सवाल है तो इसके लिये स्वतंत्रता दी जानी चाहिये कि वह भारतवर्ष के किसी भी लेबोरेटरी में सैम्पल को टेस्ट करवाने के लिये भेजे ग्रीर ग्रमी केवल तीन सैम्पल लेने की व्यवस्था है, उसको चार किया जाना चाहिये जिससे कि कभी लेबोरेटरी लिखे कि हमारे यहां भेजा गया सैम्पल ट्र फुट गया तो कम से कम जो स्पेयर में सैम्पल हो उसका उपयोग लिया जा सके। तीसरे यह कि हमारे यहां जो ये कई नेसेज ऐसे श्राते हैं कि जैसे वम्बई की एक कम्पनी ने पैक माल करके जैसे तेल का पीपा पैक करने मध्य प्रदेश ने एक व्यापारी को भेज दिया । ग्रब हमारा इन्सपेक्टर जाता है और उस मध्य प्रदेश के व्यापारी के यहां से सील्ड डिब्बे में से सैम्पल निकाल करके टेस्ट करने को भेजता है। ग्रब वह सैम्पल लेबो-रेटरी में जांच हुआ कि इसमें मिनावट है कि नहीं । हमारे यहां का इन्सपेक्टर उसके खिलाफ कार्यवाही कर नहीं सकता भीर उसके लिये हमारे यहां पर भानभूरा में एक केस हम्रा जिसमें उस इन्सपेक्टर ने जयहिन्द ग्राइल मिल्स बम्बई या कोई ग्रीर ग्राइल मिल है, उसको टेस्ट किया ग्रीर रिपोर्ट मंगवाई, सब कुछ हुआ। मगर वह क्या करे? कानन में व्यवस्था नहीं है। सभी तक वह कुछ कर नहीं सका, न उतको केस के इन्बेस्टी-गेशन के लिये, जाने का अधिकार है। तो ऐसी जो बड़ी बड़ी कम्पनियों की गड़बड़ें होती है उसमें कार्यवाही हो इसकी व्यवस्था हमें ग्रपने कानन में करनी चाहिये। इन

^{†[]} Hindi transliteration.

(Amendment) Bill 1963

[शा विभन कुमार मन्तालालजी चौरांड्या] शब्दों के साथ मैं प्रार्थना करूमा कि मेरे सुझावों को ध्यान में रख कर सेलेक्टर कमेटी संशोधन करेगी तो हम मिलावट रोकने में सफल होंगे, वरना जैसा चल रहा है चलेगा ही ।

DR. SHHIMATI PHULRENU GUHA (West Bengal): Madam, first of all, allow me to congratulate the Minister, of Health for bringing, forward this amendment. It I may be permitted to say so, may I say that I would like to request the Minister to bring forward another amendment if it is found that this amendment is not strong enough to check adulteration and stronger I would like measures will be needed. to draw your att clause 4 on page attention particularly to 2 about the appointment of Inspectors. In connection, Madam, I would like to submit that the appointment .of the Food Inspectors, not only of the Food Inspectors but the whole chain, should be reviewed. Not only his technical and administrative capacity should be considered but his sincerity as also his integrity should be considered when he or are appointed. It may be said that it will be difficult to appoint like that. But if we want that our country should progress and i' we want that our children do not suffer from adulterated food, our nation do not suffer from adultered food, we must evolve that procedure, and for that I humbly suggest that the persons no doubt have technical and should administrative capacity, but they should be appointed only after they prove integrity and sincerity as Food Inspectors and the higher ups who deal with these Food Inspectors.

In this connection I may point out that the Judicial section in India are really above suspicion in our country. How could it be created? It is because it is the tradition and India is keeping it up. If really the people and the Government want that tradition to be built up in our food sector also, I am sure the Government with

the help of the people will start this practice, and it can be done.

I would like to touch upon another point also. It is not that there is adulteration in food or some things but we find that food and different articles of food and medicines are not adulterated actually but standard is not up to the mark. In this connection I should like to bring to your notice a fact for which I hope you will excuse me. I think about two or I was ill. A three years back prescription was there from a doctor. Naturally I got the medicine from a shop. That prescription was to be repeated two days after. When it was repeated I saw that the colour was a little bit different. So I wa* a bit hesitant to take that medicine. I sent that medicine for examination and it was found that one of the medicines which was very expensive in that prescription was not given in the proper quantity. Therefore, sometimes though adulteration may not take place, the standard may be very low. I think we should take care of that also.

3 P.M.

Then I would like to refer to the provision regarding punishment for rdulteration. Madam, I quite realise that the. provision for imprisonment and fine must be there but in this connection please allow me to say that it is not difficult for big business people, big manufacturers, to give a part of their profits by way of fines. When they make huge profits, lakhs and crores of rupees, by adulteration, they can easily part with tome of that money by way of fine. So my humbla submission is that when there is adulteration, when sub-standard articles are produced, nobody should get away without imprisonment. There may be fine also but imprisonment must be there and also a maximum imprisonment should be given to adulterators.

In this connection I would like to submit that the Select Committee should consider whether six months by way of imprisonment is good enough. According to me that is not enough because when these people do not care, for the country, do not care for the children of our nation, they must be given sufficient punishment. So we have to see whether the term of imprisonment can be increased. Proper atmosphere should be created so that nobody can dare to adulterate fcod articles and o'.her things. The Select Committee should examine whether more rigorous punishment can be provided for in this Bill. But under no circumstances should they be able to get away with fines only. Imprisonment must be there in this amending Bill.

With these words, Madam, I heartily congratulate the hon. Health Minister for bringing forward this measure before this House.

SHRI SANKAR PRATAP SINGH DEV (Orissa): Madam Deputy Chairman, I welcome this motion as this is going to be sent to the Joint Committee comprehensive study. I hope the Select Committee would go into the various aspects of the Bill and recommend a solution for the problem. It is not only the law, the corrupt officials, but also poor laboratory facilities are the major factors for increased adulteration, and also Madam, it is the modern tendencies to discover substitutes at cheaper rates due to inadequate production of food and overpopulation on the one hand and on the other the financial factors. So actually the Select Committee has to come out with comprehensive and concrete measures on a war footing. In fact, it is a war against the internal enemies. They are not only internal enemies, but they are murderers Murders are generally committed on three motives. An eminent jurist has said that there are three motives for murders, three Zs, zan, zar and zamin, women, money and land. So these manufacturers are doing all this mischief out of their lust for money. The motive behind adulteration is to get more and more money. It is a social offence. The Report of 1358 indicates an increase from 159 to 66-7 per cent, varying in different States while the all-India figure stands at 29'1 per cent, which is staggering. These figures are based on detected cases. I do not know Madam, how many cases have not been dete«:tet\ The approach to this problem must be a national one. It is the wholesaler, the manufacturer and the dealer who should be subjected to stricter scrutiny and punishment, if found guilty. But during the last 17 years of independence how many of them have been punished. The Gov--ernment is not in a position to prosecute any of them because they are the purse of the ruling party. Therefore, it is not the laws that we pass here nor their character deterrent implementation of laws that would put a stop to adulteration. An inspector, however dutiful and active, will not dare to proceed against the big businessmen, because they have contacts with the people in authority. I will just give an instance. The first Chief Minister of West Bengal was very enthusiastic to check adulteration and he detected two lorryloads of tamarind powder in one of the streets in Bara Bazaar. It was going to be mixed with flour. I think it took one month when he had to leave his gaddi. So it will be seen from this how an inspector will stand the test.

Now I am coming to vanaspati which has become the main medium; of cooking in the country. It is a substitute of ghee. It is very dangerous for health. Dr. Patwardhan who experimented it on some rats found that in the second generation the rats got blind and there was infantile mortality. If it is to be given as a dose for family planning, it is all right but to use it as ghee is very harmful to health. The outbreak of paralysis in West Bengal and Assam was due to adulteration of foodstuffs. Gastroenteritis in Bombay and Surat was the result of food adulteration. Mr. Sanjiva Reddy, the former Chief Minister of Andhra, once said that more than half the medicines are adulterated. What steps have been taken against the culprits? No steps have so far been taken, which is spec-

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[Shri Sankar Pratap Singh Dev.] tacular. So these things ought to be checked and punishment given to those who adulterate as if they are murderers. I hope the Select Committee will make suitable provisions in the Bill. Thank you.

SHRI P. K. KUMARAN (Andhra Pradesh): Madam Deputy Chairman, I consider the Bill a very necessary one. We cannot credit the Government with implementing even the present Act with any sincerity or any sence of vigilance. However, we have the present Bill, and let us hope that it is for the better. Wherever the provisions of the present Act are applied, it has only resulted in complaints. You know, Madam, in towns, especially in small towns there are retailers, not big retailers, but people who own small stores in the side lanes. They purchase their provisions and other things which they sell day by day, purchasing them once in two days from the big stores. Now a number of cases have come, wherever the provisions of the present Act have been applied, only such people have been caught, and when they . are prosecuted and fined three hundred rupees or five hundred rupees, with the fines many of them have closed down their shops once and for ever. I think clause 8 of this Bill is intended to cover such cases; I do not know whether these provisions will protect them. Anyway the cases of these small retailers have got to be borne in mind, and since the Bill is going to the Select Committee, I hope the Select Committee will give special consideration to this* aspect. Again, on page 2, in clause 5, the proposed change in sub-section 10 (7) -reads:

"in sub-section (7), for the words 'as far as possible,, call not less than two persons to be present at the time when such action is taken and take their signatures' the words 'call one or more persons to be present at the time when such action

is taken and take his or their signatures' shall be substituted."

The words are to be replaced now by the words "call one or more persons to be present at the time when such action is taken and take his or their signatures". At present two witnesses are required, and here one witness will do, and I think this is not fair to the party concerned. This aspect also has got to be considered.

Then as far as food articles are concerned, many speakers have emphasised blackmarketing. Now, adulteration has become almost a part of our national character, especially after the Second World War. So to wipe these two characteristics out of our society a lot of stringent measures has got to be adopted. In the case of dal I was told that where the beans are converted¹ into dal, in order to get it classified as superior variety, some sort of mild colouring takes place. This leads to the dal being sold as superior variety and of course they are making extra profit out of it. Now how to locate this? The plea of the merchants is that it is at the source that these stringent measures, that rigorous checking has to be done, not at the source of sale.

Another point which I would like to bring to the notice of the hon. Minister is the question of boiled rice. Boiled rice, I am afraid, will not technically come under the definition of 'adulteration'. There is the practice in our country, at least in the whole of Kerala and in parts of Tamilnad the people eat boiled rice. Now the paddy is boiled first and then kept in the sun, and before water has completely dried up, they start bagging it, so much so that parts of the water which are in the boiled grain add to the weight of the bags. When once this grain is bagged in that condition, it spoils the grain, with the result that when the grain is sold out, I mean the rice is sold out, and when you cook the food, you get a bad smell. That is the main complaint made by the consumer when such

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boiled rice is eaten. To prevent this some check should be devised. I do not know: that, of course, is not adulteration, but it definitely deteriorates the quality of the food and also brings down the health of the consumers; it is a problem of health. Hence it should be brought within the purview of this Bill—I do know how it is to be done. It is also said that the factories are deliberately adding small grains of mud or small grains of fine sand; that is also to be found in rice, and it is going on in certain places. To prevent these two things some provision has got to be included in this Bill, and since the Bill is going to the Select Committee, I hope the Members of the Select Committee will pay special attention to this problem.

With these words I support the motion.

Dr. D. S. RAJU: Madam Deputy Chairman, I would like to thank all the hon. Members who have so kindly spoken on this Bill and given such valuable suggestions and given their approval that the Bill be passed on to the Joint Select Committee.

Madam Deputy Chairman, it is very unfortunate that adulteration is still going on in this country, adulteration of food, adulteration of drugs, and so on; this evil is still existing, and perhaps slightly increasing too; there is no doubt about it, it is simply seen and I am glad that almost all the hon. Members have stressed that the punishment should be made more deterrent. Factually, I think, perhaps no country in the world is free from this evil. It depends upon so many factors, upon our educational, cultural and moral standards, and also perhaps upon the political form of Government. These are all the factors which play a part in the existence of this evil. . Now those people who adulterate food are generally, morally very weak and are cowards. So adequate, punishment will certainly

act as deterrent to them. However, this is not the only way by which we can eradicate this evil. Social education, improvement of moral standards and economic well-being etc., all these things are necessary measures. For the time being, I think, since the Bill is going before the IS'elect Committee, all the various suggestions which have been made by the hon. Members will be considered by the Joint Select Committee, and perhaps they will invite representations from trade and industry, from the various organisations which are connected with this business, and their suggestions will also be taken into consideration. According jurisprudence no innocent man should be punished rather than let nine or ten guilty people escape. That is the basis of our jurisprudence and that is why I said political form of Government also determines the extent of the evil. And on account of the basis of this jurisprudence we have got to be extremely careful; we cannot afford to punish any innocent person. On the other hand we should not forget that the trade and the industry also must be protected. Otherwise it is very difficult for the society to exist and prosper.

Some of the hon. Members have mentioned about the selection and training of inspectors. We are trying to improve their standards; their conditions of service also will be improved, and it is proposed to give the Central Government powers to appoint inspectors—whereas hitherto according to section 9, only the State Governments and the local authorities have the power to appoint the inspectors, now the Central Government also will be enabled to appoint the inspectors as and when required.

Hitherto according to section 20(1), prosecutions can be launched only by the State Government. Now that power is proposed to be given to the Central Government also. Now the punishment also has been enhanced; for the first offence, second offence,

[Dr. D. S. Raju.] and third offence, more stringent punishments have been suggested. However all these factors will be taken into consideration by the Select Committee and a final form of the Bill will be presented to the hon. Members of this House.

I do not think it is necessary for me to make any long speech but I would again like to thank all the hon. Members for accepting this Bill to be considered by the Select Committee. Thank you very much.

THE DEPUTY CHAIRMAN: The question is:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Prevention of Food Adulteration Act, 1954, and resolves that the following Members of the Rajya Sabha be nominated to serve, on the said Joint Committee: —

- 1. Shrimati C. Ammanna Raja.
- 2. Shri Arjun Arora.
- 3. Shri R. K. Bhuwalka.
- 4. Shri J. C. Chatterji.
- 5. Shri K. Damodaran.
- 6. Shrimati Jahanara Jaipal Singh.
- 7. Shri Shantilal Kothari.
- 3. Shri S. S. Mariswamy.
- 9. Shri Deokinadan Narayan.
- 10. Shri Palat Kunhi Koya.
- 11. Shri Niranjan Singh."

The motion to as adopted.

THE GOLD (CONTROL) BILL, 1963

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): Madam Deputy Chairman, I beg to move:

"That this House concurs in the recommenid ation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on

the Bill to provide, in the economic and financial interests of the community, for the control of the production, supply, distribution, use and' possession of, and business in, gold and ornaments and other articles of gold and for matters connected therewith and resolves that the following Members of the Rajya Sabha be nominated to serve on the said Joint Committee:

- 1. Shri Mahabir Dass.
- 2. Shri Suresh J. Desai,
- 3. Shri B. K. Gaikwad,
- 4. Shri I. K. Gujral,
- 5. Shrimati Nandini Satpathy.
- 6. Shri C. D. Pandc,
- 7. Shri Dahyabhai V. Patel,
- 8. Shri P. Ramamurti,
- 9. Shri Shiva Nand Ramaul,
- 10. Shri V. C. Kesava Rao,
- 11. Shri Sherkhan,
- 12 Shri M. P. Shukla,
- 13. Shri Rajendra Pratap Sinha,
- 14. Shrimati Tara Ramachandra, Sathe,
- 15. Shri A. M. Tariq."

The Gold (Control) Bill has been introduced in pursuance of the Finance Minister's statement made in Parliament on the 21st September, 1963, to replace the order issued under the Defence of India Rules by a statute. India is not a major producer of gold. At the same time there continues to be a large demand for gold in the country. This is mainly for two reasons: firstly, for investment and secondly, for ornaments. To meet these demands imports would be necessary. The country is under great pressure and difficulty for the import of essential machinery and raw materials for the agricultural, industrial and general development of the country. Since the beginning of the Second World War import of gold has had to be virtually suspended. At present, as the hon. Members are aware, we have an adverse balance of trade in view of the large imports necessary on other counts. Import of gold, therefore, is not possible. At the